

- viii) G.S.R. 725 (E) published in Gazette of India dated the 5th December 1991 approving the Kandla Port Trust Employees (Festival Advance) (Amendment) Regulations, 1991.
- [Placed in Library. See No. LT-1969/92]
- 2) A copy of the Inland Waterways Authority of India (Adaptation of Rules) Regulations, 1991 (Hindi and English versions) published in Notification No. 6-IWA/Estt./4-90 in Gazette of India dated the 1st November 1991, Under section 36 of the Inland Waterways Authority of India Act, 1985.
- [Placed in Library. See No. LT-1970/92]
- (3) A copy of the Memorandum of Understanding for the year 1991-92 between the Hindustan Shipyard Limited and the Ministry of Surface Transport (Hindi and English versions).
- [Placed in Library. See No. LT 1971/92]
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:-
- (a)(i) Annual Accounts of the Visakhapatnam Port Trust for the year 1990-91 together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Visakhapatnam Port Trust for the Year 1990-91.
- [Placed in Library. See No. LT-1972/92]
- (b)(i) Annual Accounts of the Bombay Port Trust for the year 1990-91 together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Bombay Port Trust for the year 1990-91.
- [Placed in Library. See No. LT-1973/92]
- (c)(i) Annual Accounts of the Paradip Port Trust for the Year 1990-91 together with Audit Report thereon.
- (ii) Review by the Government on the Audited Accounts of the Paradip Port Trust for the Year 1990-91.
- [Placed in Library. See No. LT-1974/92]
- (5) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- [Placed in Library. See No. LT-1972-74/92]

**Notification under Income tax act, 1961; Central excess and salt Act 1944, and Customs Act, 1962**

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI RA-  
MESHVAR THAKUR): I beg to lay on the  
Table:-

- (1) A copy of the Income-tax (Seventh Amendment) Rules 1992 (Hindi and English versions) Published in Notification No. G.S.R. 371 (E) in Gazette of India dated the 27th March 1992 under section 296 of the Income-tax Act, 1961.

[Placed in Library. See No. LT-1978/92]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:-

- (i) G.S.R. 371 (E) published in Gazette of India dated the 31st March 1992 together with an explanatory memorandum making certain amendments in the Notification No. 175/86-CE, dated the 1st March 1986.
- (ii) G.S.R. 383 (E) published in Gazette of India dated the 31st March 1992 together with an explanatory memorandum making certain amendments in the Notification No. 7/92-CE, dated the 1st March 1992.

[Placed in Library. See No. LT-1979/92]

- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Custom Act, 1962:-

- (i) G.S.R. 409 (E) published in Gazette of India dated the 8th April 1992 together with an explanatory memorandum making certain amendments

in the Notification No. 33/86-Cus., dated the 7th February 1986.

- (ii) G.S.R. 410 (E) published in Gazette of India dated the 8th April 1992 together with an explanatory memorandum making certain amendments in the Notification No. 136/90-Cus., dated the 20th March 1990.

- (iii) G.S.R. 411 (E) published in Gazette of India dated the 8th April 1992 together with an explanatory memorandum seeking to prescribe the rate of basic customs duty on goods (with certain exceptions imported through the courier mode at 105 per cent ad valorem.

- (iv) G.S. R.354(E) to G.S.R. 363 (E) published in Gazette of India dated the 26th March 1992 together with an explanatory memorandum regarding Customs Duty changes and exemption in the context of proposals announced by the Finance Minister in Lok Sabha on the 26th March 1992.

- (v) G.S.R. 382 (E) published in Gazette of India dated the 31st March 1992 together with an explanatory memorandum extending the validity of the Notification No. 52/85-Cus., dated the 4th March 1985 upto the the 31st March 1995.

- (vi) The Project Import (Second Amendment) Regulations, 1992 published in Notifications No. G.S.R. 317 (E) dated the

10th March 1992 together with an explanatory memorandum.

[Placed in Library . See No. LT- 1980/92]

**The Notifications under cost and works Accountants Act, 1959 and Companies Act, 1956 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): I beg to lay on the Table:

- (1) A copy of the Cost and Works Accountants (Amendment) Regulations 1991 (Hindi and English versions) Published in Notification No. CWR (1)/91 in Gazette of India dated the 12th October 1991 under sub-section (5) of section 39 of the Cost and Works Accountants Act 1959.

[Placed in Library. See No. LT- 1981/92]

- (2) A copy of the Notification No. S.O. 153(E) (Hindi and English versions) published in Gazette of India dated the 25th February 1992 making certain amendments in Schedule Ten of the Companies Act, 1956 under sub-section (3) of section 641 of the said Act

[Placed in Library. See No. LT- 1982/92]

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of

section 642 of the Companies Act, 1956:-

- (i) The Companies (Fees on Applications) Amendment Rules, 1992 published in Notification No. G.S.R. 126 (E) in Gazette of India dated the 25th February, 1992
- (ii) The Companies (Central Government's) General Rules and Forms Second (Amendment) Rules, 1992 published in Notification No. G.S.R. 312 (E) in Gazette of India dated the 6th March, 1992.
- (iii) The Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1992 published in Notification No. G.S.R. 353 (E) in Gazette of India dated the 26th March, 1992.

[Placed in Library See No. LY- 1983/92]

- 4 (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1990-91, along with Audited Accounts.
- (ii) A Statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1990-91.
- 5 A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.